

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
HYDERABAD**

Sub: High Court for the State of Telangana – Letter received from Joint Secretary(P&T),National Human Rights Commission, New Delhi- Request to Nominate Judicial Officers for **“Two days Training Programme for Judicial Officers on March 14-15,2020, in the Indian Law Institute, New Delhi”** – Nomination of Judicial Officers – Orders – Issued

Ref: Letter.No. 23011/7/2019/Trg. dt. 13.02.2020 from the Joint Secretary (P&T),National Human Rights Commission, New Delhi.

ORDER: ROC.NO.359/SO/2020, DATED 10 .03.2020

The High Court has been pleased to nominate the following Judicial Officers to participate in two days training programme on “Judicial Officers and Human Rights : Issues and Challenges” scheduled to be held on March, 14-15, 2020 in the Indian Law Institute, New Delhi”.

1. Sri Nandikonda Narsing Rao, Metropolitan Sessions Judge-cum-I Additional District and Sessions Judge, Cyberabad at L.B.Nagar
2. Sri B.Papi Reddy, I Additional District and Sessions Judge, Medak at Sangareddy

The copy of the letter dated 13.02.2020 of the Joint Secretary (P&T), National Human Rights Commission, New Delhi is enclosed herewith for information.


REGISTRAR GENERAL
10.3.2020

Copy to:

1. The Individual Concerned.
2. The Section Officer-B.Spl. Section for information

अनिता सिन्हा

संयुक्त सचिव

ANITA SINHA, IRS

Joint Secretary (P&T)



Speed Post

राष्ट्रीय मानव अधिकार आयोग

मानव अधिकार भवन, सी-ब्लॉक, जीपीओ कम्प्लेक्स,
आईएनए, नई दिल्ली-110 023 भारत

NATIONAL HUMAN RIGHTS COMMISSION

Manav Adhikar Bhawan, C-Block, GPO Complex,
INA, New Delhi-110 023 India

Ph. No. (O) 011-24663220 / 24663219

No.: 23011/7/2019-20/Trg

13th February, 2020

Dear Sir,

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The Indian Law Institute in collaboration with National Human Rights Commission (NHRC) is organizing **Two Days Training Programme for Judicial Officers on March 14-15, 2020 in the Indian Law Institute, New Delhi**. The theme of the programme is "*Judicial Officers And Human Rights: Issues And Challenges*".

2. The programme has been designed to cover wider aspects relating to the role of Judicial Officers in protecting Human Rights. The programme will be covering following topics:

1. Protection of Human Rights Act, 1993, NHRC and Role of Judicial Officers in Protection of Human Rights;
2. Human Rights Violations : Critical Concerns and Challenges;
3. Judicial Officer's Role in Protecting human rights and
4. Gender Concerns: Facilitating Justice for Victims.
5. Human Rights Defender: Role and Relevance

28/2/20
3. The participants will be addressed by the eminent speakers in the field of justice delivery system and involved in the Human Right aspects. I would humbly request you to depute 2/3 Judicial Officers for this programme from your State who have not been nominated earlier. Regarding accommodation for the participants you are advised to contact your state guest houses in Delhi. The names, designations and contact details alongwith emails of the persons nominated to the programme may kindly be communicated to Mr. Shreenibas Chandra Prusty, Registrar (Mobile No. **07835804446**)/ Dr. A.K. Verma, Deputy Registrar (Mobile No. **08588834525**), Indian Law Institute and/or at email registrar@ili.ac.in for further necessary action at their end.

A line in confirmation is requested.

With kind regards,

Yours sincerely,

(Anita Sinha)

Sri A. Venkateswara Reddy
Registrar General
High Court of Judicature at Hyderabad
for State of Telangana & State of Andhra Pradesh
HYDERABAD-500066